## Formation of State Electronics

Ro. Dissolution of

2126. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to s.ate;

- (a) whether there is any proposal under Government's consideration to form State Electronics Corporations, in all the S.ates; and
- (b) if so, the details thereof and by when the proposal is likely to be implemented?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) Government and (b). The Union themselves do not propose to form State Electronics Corporation in all the States. However, Government has recognised that State level public sector undertakings dedicated to Electronics could form very effective instruments in promoting the growth of applications and manufacture of electronic goods in various parts of the country. It is envisaged that Governments of States/Union Territories would show increasing awareness of the importance of electronics, the need for all regions to participate in the development and growth of electronics in the country. State Governments have dedicated Public Sector Corporations for Electronics e.g. UP, Kerala, West Bengal, Gujarat. Karnataka, Andhra Pradesh, Tamil Nadu, Bihar, Punjab, Maharashtra etc. Some other States have groups of officers working specially for development of electronics industry under the umbrella of the State Industrial Development Corporations i.e. Rajasthan, Jammu & Kashmir, Goa

The initiative to form such dedicated public sector agencies rests entirely with the State Governments. However the Department of Electronics (DOE) actively assists the State Governments in clarifying ideas and

working out programmes of action. Governmen, have also indicated to the State Governments that when they form dedicated Electronics Development Corporations, it would be possible to depute officers from the Departpart-time ment of Electronics  $a_s$ such Corporations in Directors of order to ensure active and constant involvement of the DOE in the process of planning the development of electronics in the States.

## **12 NOON**

REFERENCE TO THE DISSOLU-TION OF KERALA AND ASSAM ASSEMBLIES—Contd.

MR. CHAIRMAN: Statement by Minister. Shri Venkatasubbalah. (Interruptions)

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Before that, the Kerala question is still pending (Interruptions).

श्री जगदीश प्रसाद माधुर (उत्तर घदेश):
चेयरमैन माहव, श्रापने श्राध्यासन दिया
था कि श्रभी, क्वेशचन श्रावर के बाद, श्राप
श्रसम का सवाल खड़ा करने की इजाजत
देंगे। तो वह कहने की इजाजत दी जाए
श्रीर हमें मालूम हो कि क्या हुश्रा...

श्री सभापति : मिस्टर माथुर, ग्रगर केरल ग्रीर ग्रासाम को रोल-ग्रम करके पूछ रहे हैं तो मैं कुछ जवाव नहीं देता... (क्यवधान)...ग्रव दिस्यों ग्रादमी खड़ें हो गए हैं...(क्यवधान)...

श्री जगदीश प्रसाद माथुर: चेथरमैन साहब, म्राजकी ख़बर में आ गया है...

श्री सभापति: एक बात मेरी भी मुनिए तो। ग्रगर 10 ग्रादमी, ग्राधे तो ग्रासाम के लिए चिल्लाएं और ग्राधे केरल के लिए। चिल्लाएं, तो मैं समझता हूं कि यह भेरी ग्रवल इतनी नहीं है कि उस में काट करूं....